

28.09.2021

At 4.30 PM

Present: Sh. Inder Singh Saroha, President, Rohini Court Bar Association.

Sh. Manjeet Mathur, Hony. Secretary, Rohini Court Bar Association.

Sh. Suresh Tomar, Advocate.

Sh. Davinder Kadyan, Advocate, Sr. Member, Rohini Court Bar Association.

File received pursuant to order of Ld. Principal District & Sessions Judge, North District, Rohini Courts, Delhi as an application has been moved by RCBA for dropping the proceedings against him.

The Office Bearers of Bar i.e. Sh. Inder Singh Saroha, President, Sh. Davinder Kadyan, Sh. Manjeet Mathur, Hony. Secretary appeared before me. It is submitted by the Office Bearers of the Bar that in order to maintain harmony between the Bar and Bench, the proceedings may kindly be dropped. It is also submitted by the Office Bearers of the Bar that they will ensure that dignity of the courts are maintained. It is submitted by Sh. Suresh Tomar, Advocate that he never had intention to disrespect the Bench and the matter between him and the public Prosecutor has been resolved amicably. He further submitted that he always respected the courts and will continue to do so in future.

In view of above submissions made before me and above reasons, to ensure the harmony between the Bar and Bench, the proceedings initiated vide order dated 08.09.2021 and 10.09.2021, against Sh. Suresh Tomar, Advocate are dropped.

File be consigned to record room after necessary formalities.

Copy of this order be sent to Bar Association via Whatsapp.

(Shivaji Anand)
Additional Sessions Judge (North)
Rohini Courts, Delhi/28.09.2021